

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00623/2021

Dated Friday the 16th day of July Two Thousand Twenty One

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. K. V. EAPEN, Member (A)**

(Through Video Conferencing)

Mrs. Gayatri Ratnam Rajesh,
Joint General Manager (Projects),
HUDCO : Emp Code-2254,
Plot 880, Ramaswamy Salai, K. K. Nagar,
Chennai 600078.Applicant

By Advocate M/s. C. A. Sharmila

Vs

1.Union of India,
through the Secretary,
Ministry of Housing & Urban Affairs (MoHUA),
Govt of India, Nirman Bhavan,
New Delhi 110011.

2.The Chairman and Managing Director,
Housing and Urban Development Corporation Ltd, (HUDCO),
4th Floor, Core 7A,
India Habitat Centre,
Lodhi Road,
New Delhi 110003.

3.The Executive Director,
(H R)/Head of Department (Human Resources/HR),
Housing and Urban Development Corporation Ltd,
(HUDCO) Core 7A,
India Habitat Centre,
Lodhi Road, New Delhi 110003.Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

The reliefs prayed for in this OA is as follows:

- "a. Call for the original file(s)/record(s) of the respondents dealing with the case of the applicant and peruse the same;
- b. To pass an order directing the respondent to grant the applicant one additional increment with effect from July 1, 2016 and two additional increments with effect from July 1, 2018 besides other normal increments due to the applicant (O/M dated 26th Dec 2013 issued by HR Wing),
- c. Costs of this Original Application to be paid by the respondents,
- d. Pass such further or and other order as may be required in facts and circumstances of the case."

2. Heard counsel for the applicant. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

3. It is submitted that the applicant who is presently working as Joint General Manager (Projects) in the respondents department. She is aggrieved that she has not been granted one additional increment w.e.f. 01.07.2016 and two additional increments w.e.f. 01.07.2018 besides other normal increments. She has submitted a representation dt. 22.03.2021 which is still pending for consideration.

4. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation in a time bound manner.

5. **In view of the limited relief sought and without going into the merits of the case, the competent authority is directed to consider the**

representation dt. 22.03.2021 at Annexure A15 in the light of relevant rules and regulations and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

(K. V. Eapen)
Member(A)

(P. Madhavan)
Member(J)

16.07.2021

SKSI